श्रौर श्राशुलिपिकों की संख्या नहीं के बरावर है जबकि उनकी संख्या 50:50 होनी चाहिए थी ; श्रौर

(ग) यदि हां, तो उसके क्या कारण हैं ग्रीर हिन्दी भाषा के प्रचार के लिए क्या नए कदम उठाए गये हैं?

मानव संसाधन विकास मंत्रालय में शिक्षा श्रीर संस्कृति विभागों में राज्य मंत्री (श्री एल॰ पी॰ शाही) : : (क) जी नहीं। तार, टेलिप्रिंटर श्रीर टेलेक्स संदेशों के प्रेषण सहित, सरकारी कामकाज में हिन्दी के उत्तरोत्तर प्रयोग तथा दिभाषी आधुनिक कार्यालय उपस्कर खरीदने से संबंधित अनुदेश क्षेत्र "क" श्रीर "ख" में स्थित कार्यालयों के ध्यान में ला दिए गए हैं।

(ख) और (ग) जी, नहीं।

इस मंत्रालय के क्षेत्र "क" में स्थित कार्यालयों में वास्तविक आवश्यकताओं के अनुसार देवनागरी टाइपराइटर, हिन्दी टंकक और आधुलिपिक विद्यमान हैं। और अधिक टंकको/आधुलिपिकों को हिन्दी टंकण/आधुलिपि का प्रशिक्षण दिया जा रहा है और अतिरिक्त देवनागरी टाइपराइ-टर, उनकी बढ़ती हुई आवश्यकता को पूरा करने के लिए समय-समय पर खरीदे जा रहे हैं।

12 Noon

PAPERS LAID ON THE TABLE

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir); Sir T want to raise a point of order before you call Papers to be laid on the Table. I find from today's Agenda that there are 11 items where it is written, "Statement giving reasons for the delay in laying the paper. . .". Almost in every case this is what is mentioned. Now I want your ruling. Laying of papers before Parliament is mandatory under the provisions of the concerned Act. If there was delay in laying the paper on the Table, the Government had to seek sanction of the House for the delayed laying.

166 on the Table MR. CHAIRMAN: atto, there ese things. is a Committee to le a know it. You are an old A That Committee ese things. Now I call ers to lay their papers on th -87) of the Bombay Accour d related papers. Port 1 Report (1986-87) of II. Admini rusts and related the va papers, Trust Employees III. Cochir Amendment (fare) (Famil 88. Regula Employees (Welfare IV. Cochin lment Regulations, Fund) 1988, MINISTER IN THE THE DI RFACE TRANSPORT MINISTRY AL): Sir, on behalf of (SHRI P. 1 OT: I beg to lay on SHRI RAJI the Tableeach (in English and I. (1) illowing papers, under Hindi) (of section 103 of the sub-sectio ts Act, 1963:-Major P. Accounts of the Bom-(i) for the year 1986-87 bay Pe Report thereon. and th by Government of the (B) its of the Bombay Port Annua 1.0Trust. (in English and Hindi) (2) St or the delay in laying giving re ned at 1 (i) above. the pape ary. See No. LT-5635 [Placed 2)]. 88 for (' each (in English and II. A 🐷 Hindi) of the following papers:-

- (i) (a) Annual Administration Report of the Bombay Port Trust for the year 1986-87.
- (b) Review by Government on the working of the Port Trust.

(c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library. See No. LT-5634| 88 for (a) to (c)].

- (ii) (a) Annua] Administration Report of the Calcutta Port Trust for the year 1986-87.
- (b) Review by Government on the working of the Port Trust.
- (c) Statement giving reasons for the delay in laying the paper men tioned at (a) above.

[Placed in Library. See No. LT-5632| 88 for (a) to (c)]

- (iii) (a) Annual Administration Report of the Mormugao Port Trust for the year 1986-87.
- (d) Review by Government on the working of the Port Trust.
- (c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library See No. LT-5631(88 for (a) to (c)]

- (iv) (a) Annual Admnistiation Report of the Paradip Port Trust for the year 1986-87.
- (b) Review by Government on the working of the Port Trust.
- (c) Statement giving reasons for the delay in laying the paper mentioned at (a) above.

[Placed in Library See No. LT-5633| 88 for (a) to (c)]

- III. A copy each (in English and Hindi) of the following Notifications of the Ministry of Surface Transport (Ports Wing)', under subsection (4) of section 124 of the Major Port Trusts Act, 1963:—
 - (i) G.S.R. No. 78(E), dated the 4th February, 1988, approving the Cochin Port Trust Employees' (Family Welfare). Amendment Regulations. 1988,

(ii) G.S.R. No. 81(E), dated the 8th February, 1988, publishing the Cochin Port Employees' (Welfare Fund) Amendment Regulations, [Placed in Library See No. LT-56301 88 for (i) and (ii)]

Notificatioi] of the Ministry of Finance (Department of Revenue)

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI): Sir, I beg to lay on the Table, under section 159 of the Customs Act 1962 a copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue)', Notification G.S.R. No. 95(E), dated the 19th February, 1988, amending notification No. 104/87-Cus. dated the 27th March, 1987, so as tQ provide for exports under Import Export Pass Book Scheme, through the Customs port of New Mangalore, except for certain items, mentioned in the notification, together with an Explanatory Memorandum thereon. [Placed in Library. See No. LT-5592[88].

I. Report and Accounts ,1(1986-87) of the Navodaya. Vidyalaya Samiti, New Delhi and related papers.

IL Accounts (1986-87) of the Visva-Bharati, Santiniketan and related papers.

III. Report and Accounts (1986-87) of the Indian Museum, Calcutta and related papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION AND CULTURE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI L. P. SHAHI): Sir I beg to lay on the Table—

A copy each (in English and Hindi) of the following papers:—

(i) (a) Annual Report and Audi ted Accounts of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1986-87.

[Placed in Library See No. LT-5655I881.